[Shri Morarji Desai]

knew that I was here in the House. Then they made a demonstration. Nobody prevented them from doing it.

SHRI SHYAMNANDAN MISHRA (Begusarai): May I rise on a point of order? Sir, it is for your consideration whether a matter concerning the staging of a demonstration can be a subject under Rule 377. There can be demonstrations galore everyday. Would the Chair be in order to permit a subject to be raised if there has been a demonstration staged at any Minister's place? If that is the pleasure of the Chair then, I think, the Chair is going to be flooded with requests under Rule 377.

(v) Reported retrenchment of the "Mazdoors" in Andaman and Nicobar Islands.

SHRI MANORANJAN BHAKTA Islands: I (Andaman and Nicobar attention of this like to draw the House and the Government to the reported planned retrenchment of the the Pub-Mazdoors from NMR Works Department and lic Electricity Devaclmen' in Union Territory of Andaman and Nice. bar Islands. In the Union Territory of the Andaman and Nicobar Islands, the Government is the main employer employing approximately 25 thousand Majdoors which covers almost one-third of the territories population scattered inside the Islands in the different Development work is dense forest. going on in the Islands. The Mazdoors from the various have come there parts of the country particularly from Kerala, Tamil Nadu, Andhra, Bihar etc., and under ardous nature of conditions they have spent the best part of their life. The present Government is against any kind of retrenchment. The Prime Minister is also sympathetic for rural employment. At this stage any rerenchment of Mazdoors will be against the spirit of the present Government.

I therefore, like to draw the attention of Hon'ble Home Minister who is directly incharge of the Union Territories, to kindly see that in these critical days not a single mazdoor is retrenched. The tactics of transferring one Division to other Division should restore the seniority of their services.

Further, the person already retreuched should be reinstated. This small far flung territory stuated in a strategic position deserves sympathetic consideration from the Government.

MR. SPEAKER: Now. we break for lunch. After the lunch Mr. Mangal Deo will continue with his speech.

13.00 hrs.

The Lok Sabha adjourned for Lunchtill fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at Four Minutes past Fourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair]

MOTION RE TWENTIETH,
TWENTY-FIRST AND TWENTY-SECOND REPORTS OF THE COMMISSIONER FOR SCHERULED CASTES AND SCHEDULED TRIBES—
Contd.

MR. DEPUTY-SPEAKER: Shri Mangal Deo may continue his speech.

श्री मंगलदेव (ग्रक्यरपुर) : उपाध्यक्ष महोदय, मैं कल खेत मजदूरों के संबंध में चर्चा कर रहा था। वंकारी श्रोर वरोजगारी पर इस सदन में काफी चर्चा हो चुकी है। इसलिए उस में मैं बहुत नहीं जांकंगा। श्राप के द्वारा एक निवंदन सरकार से करूंगा कि गरीव को जमीन नहीं मिलती, रोजगार नहीं मिलता, नौकरी नहीं मिलती, व्यापार नहीं मिलता तो फिर श्रपना जांगर बेचने के लिए तैयार होता है। गांवों से भाग भाग कर हजारों लोग शहर में भा जाते हैं श्रीर सहर में भी काम नहीं मिलता। भ्राप ने देखा होगा न केवल छोटे शहरों में, बल्क बढ़े